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WP-28105-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 4<sup>th</sup> OF AUGUST, 2025

WRIT PETITION No. 28105 of 2025

## AAM JANTA GRAM BHUWARI BHAGATPURA Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Amit Shukla - Advocate for the petitioner.

Shri Vivek Sharma - Deputy Advocate General for the

respondent/State.

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## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner has filed the subject petition titled as Aam Janta i.e. General Public.

A petition in an ambiguous name would not be maintainable, in any case if petitioner wanted to file a public interest litigation he had to file the same in his own name not as Aam Janta through Shri Ramakant Mishra.

The contention of the petitioner is that there is certain encroachment on a Government road and no action has been taken. Annexure P/6 annexed to the document shows that a Panchnama report has been prepared on 28.05.2025 noticing encroachment.



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Since the authorities are already taking action, we are not inclined to entertain the subject petition also on account of the fact that petition has not been filed in the correct format. Petition is accordingly dismissed.

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It is expected that authorities shall act in accordance with law.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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